

[Shri S. Kandappan]

capable of tackling the predicament in which the Orissa State is at present placed. It is precisely because of this reason that I should ask the Government that they should immediately post a Governor who has got the administrative methods and knowledge and who is well-experienced in administrative matters, so that he may take things there in his hand.

Another reason is this; it has been stated during the debate here that the ruling party there is trying to tamper with the situation and trying to exploit the situation for its own party purposes. If the Government is dissolved and if there is a Governor appointed to take up the administration there, it would be better for all parties concerned; they would all be able to co-operate and it would meet the situation in a better way than allowing the Government to continue.

I am not going to plead for elections there. I would rather strongly plead that the Government should seriously consider whether it would not be better to appoint a Governor in Orissa at the present juncture to take over the administration and be in charge of the affairs there till the situation improves and normalcy restored.

**The Minister of Law (Shri G. S. Pathak):** Sir, I am grateful to the hon. Members who have participated in this debate.

**Mr. Speaker:** He may continue tomorrow. The House will now take up non-official business.

14.32 hrs.

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**EIGHTY-NINTH REPORT**

**Shri Shree Narayan Das (Darbhanga):** I beg to move:

"That this House agrees with the Eighty-ninth Report of the

Committee on Private Members' Bills and Resolutions presented to the House on the 11th May, 1966."

**Mr. Speaker:** The question is:

"That this House agrees with the Eighty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 11th May, 1966."

*The motion was adopted.*

14.32 hrs.

**CONSTITUTION (AMENDMENT) BILL**

*(Amendment of the Eighth Schedule)*

**Shri Abdul Ghani Goni (Jammu and Kashmir):** I beg to move for leave to introduce a Bill further to amend the Constitution of India.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

**Shri Abdul Ghani Goni:** I introduce the Bill.

14.33 hrs.

**CONSTITUTION (AMENDMENT) BILL\***

*(Amendment of article 51)*

**Shri Hari Vishnu Kamath (Hoshangabad):** I beg to move for leave to introduce a Bill further to amend the Constitution of India.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

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**Shri Hari Vishnu Kamath:** I introduce the Bill.

**Mr. Speaker:** Then, "Bill to be withdrawn". Shri Yashpal Singh—not here.

14.33 hrs.

CONSTITUTION (AMENDMENT)  
BILL—contd.

(Amendment of articles 75 and 164)  
by Shri Hari Vishnu Kamath]

**Mr. Speaker:** The House will now proceed with the further consideration of the following motion moved by Shri Hari Vishnu Kamath on the 1st April, 1966:

"That the Bill further to amend the Constitution of India, be taken into consideration."

**Shri Hari Vishnu Kamath** (Hoshangabad) rose—

**Mr. Speaker:** Mr. Kamath is replying to the debate?

**Shri Hari Vishnu Kamath:** That is what I thought; I do not know, if the House wants more time to continue with it. (Interruption)

**Mr. Speaker:** I did not note it.

**Shri Hari Vishnu Kamath:** You were not in the Chair then. I do not know why. I welcome it now, and I am grateful that you are in the Chair now.

**Mr. Speaker:** So do I.

**Shri Hari Vishnu Kamath:** I am happy. Mr. Speaker, Sir, we are at the fag-end of our labours with regard to this Bill, which seeks to provide that the Prime Minister of India shall be a Member of the lower House, the Lok Sabha, that the Chief Ministers of the States shall be members of the Vidhan Sabhas of their respective States and that not more than 25 per cent or one-fourth of the Council of Ministers at the Centre and in the States shall belong to the Rajya Sabha or the Vidhan Parishads respectively.

I would like to say that this Bill has received the warm support—I am loathe to blow my own trumpet but sometimes that has to be done—not merely in this House but in the press and among the public as well. It has been really said, rightly said, that it is possible for the Prime Minister, as she herself has conveyed to this House through the Minister of State in the Ministry of Home Affairs—she conveyed a special message as the President of the United States does to the Congress—

**The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence** (Shri Hathl): No, no.

**Shri Hari Vishnu Kamath:** More or less she conveyed a message through the Minister, that she would be happy, only too glad, to face, to contest a by-election to the Lok Sabha and become a Member of this Sabha. And, as I said, and as many hon. Members have rightly said the other day and on previous occasions, unless something unforeseen happens, she is sure to be elected to this House. Therefore, I do not see any reason why when the Home Minister has declared that he would revoke the emergency in part—it was declared a fortnight ago—and during the last fortnight much water has flowed over the Jamuna, and the Home Minister has declared—(Interruption) Don't worry, there will be no drought; I should suppose there may be floods.

**Mr. Speaker:** Under it.

**Shri Hari Vishnu Kamath:** Under the Jumna bridge; down the Jumna. The Home Minister has said that he is prepared to revoke the emergency in part, and a Bill perhaps is being drafted in the alcoves of the Home Ministry—

**Shri Hathl:** Alcoves?

**Shri Hari Vishnu Kamath:** Yes; somewhere in the alcoves or the dovecots of the Home Ministry; that